holder of P4 licence can transport Ammonium Nitrate to such places in other districts/ states which have been mentioned in the licence by the District Authority. As per Rule 50 of Ammonium Nitrate Rules, 2012, District Authorities are empowered to search and seize in their respective jurisdiction only.

Drafting definition for e-Commerce

1139. SHRI K. N. BALAGOPAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government is planning to-draft definition for e-commerce;

(b) whether State Governments are being asked to send their suggestions regarding it and on Foreign DirectInvestment (FDI) in e-commerce; and

(c) if so, the details thereof and which are the States that are in favour of FDI in e-commerce and retail trade?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) Review of FDI policy is an ongoing process and significant changes are made in the FDI policy regime, from time to time, to ensure that India remains an attractive investment destination. Changes are made in the policy after having intensive consultations with stakeholders including concerned Ministries/Departments, State Governments, apex industry chambers and other organizations after taking approval of the competent authority. The policy regarding FDI in e-commerce is also decided from time to time with similar consultations.

Trade by export oriented industrial units

†1140 SHRI RAMDAS ATHAWALE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the percentage of trade done by export oriented industrial units out of the total import/export trade during each of the last three years;

(b) the quantum of foreign currency earned during the said period;

(c) whether the said units are getting economic concessions; and

(d) if so, the details thereof?

† Original notice of the question was received in Hindi.

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The percentage of trade done by export oriented industrial units out of the total import/export trade and foreign currency earned during each of the last three years are as under:

Year	% share of EOU's imports to India's Imports	% share of EOU's exports to India's Exports	Foreign Currency earned (₹ in crores)
2012-13	1.35	5.5	64609.26
2013-14	1.46	4.7	60161.80
2014-15	1.32	5.2	60425.49

(c) and (d) Yes, Madam.

The concessions provided to export oriented units are as follows:

(i) Exemption from payment of Customs Duty and Central Excise Duties on goods imported/procured from DTA.

(ii) Reimbursement of Central Sales Tax (CST) on goods manufactured in India.

(iii) Reimbursement of duty paid on fuel procured from Domestic Oil Companies.

(iv) Reimbursement of additional duty of excise levied on fuel under the Finance Acts would also be admissible.

Pending applications for GI tag

1141. SHRI K. K. RAGESH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there are any applications for Geographical Indication (GI) tag for any products from India pending due to the similar claims from Pakistan or China, if so, the details thereof; and

(b) what are the concrete steps being taken by Government in addressing such issues?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) No.

(b) Such issues are addressed as per provisions of The Geographical Indications of Goods (Registration and Protection) Act, 1999 and The Geographical Indications of Goods (Registration & Protection) Rules, 2002.